

(Open Court)

**CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH
ALLAHABAD**

ALLAHABAD this the 7th day of *December*, 2010.

Original Application Number. 615 OF 2005.

**HON'BLE DR. K.B.S. RAJAN , MEMBER (J).
HON'BLE MR. D.C. LAKHA, MEMBER (A).**

Virendra Pratap Singh, S/o Late Chanika Ram, R/o Village and Post Office- Shakalpur, District- Varanasi.

.....Applicant.

VERSUS

1. Union of India through its Secretary, Ministry of Posts and Communication, New Delhi.
2. Chief Post Master General, Allahabad Division, Allahabad.
3. Superintendent of Post Offices, Varanasi West Division, Varanasi.

..... Respondents

Advocate for the applicant: Sri R. Trivedi
Sri Vivek Srivastava

Advocate for the Respondents : Sri R.D. Tiwari

ORDER

By Hon'ble Dr. K.B.S. Rajan, J.M. :

None present for the applicant even in the revised call. As the matter pertains to the year 2005 hence we proceeded to decide it invoking rule 15(1) of CAT (Procedure) Rule 1987.

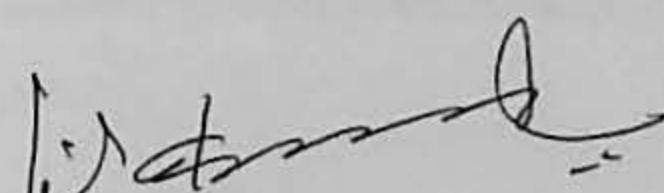
2. The applicant was one of the candidates for the post of Mail Overseer for which notification was issued in June 2004. According to

the respondents, as the CRs of the applicant were not found satisfactory in view of the fact that he was earlier awarded some punishment, though he was senior, he could not be selected for the said post. The person, who has been selected, though junior, was found to be fit.

3. Notwithstanding of the fact that the post of Mail Overseer may be a non-selection post based on seniority subject to rejection of unfit, as the case may be, but the applicant does not fulfill requirement of fitness due to unsatisfactory CRs. The respondents have rightly rejected his candidature. As such we don not find any deficiency in the order of the respondents. The O.A is, therefore, dismissed with no order as to costs.



Member-A



Member-J

/Anand/